## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.342/2001 in OA No.742/2001 M.A.No.1803/2001

Hon'ble Shri M.P.Singh, Member(Admn.) Hon'ble Shri Shanker Raju, Member (Judicial)

New Delhi, this the 24th day of August, 2001

Dhirender Kumar Patelia s/o Shri Sewa Ram r/o 86, Mahendi Mohalla Near Arya Samaj Mandir Kankher Khera Meerut Cantt - 250 001.

. Applicant

(By Advocates: Mrs. Rani Chhabra with Ms. Meenakshi)

٧s.

- Shri M.Kumaraswami
  The Controller General Defence Accounts
  Ministry of Defence (Finance)
  West Block V,
  R.K.Puram
  New Delhi 110 066.
- 2. Shri S.S.Savadi The Principal Controller of Defence Accounts AN Section II Southern Command Ministry of Defence (Finance) No.1, Finance Road, Pune-411 001. ... Respondents

(By Advocate: Shri Mohar Singh)

## ORDER(Oral)

## By Shri M.P.Singh, Member(Admnv.):

By an order dated 26.3.2001 in OA No.742/2001 given to Respondent No.2 to were directions communicate the decision in regard to the selection of the applicant at an early date and within a period of six weeks from the date of service of the order. communication dated 1.5.2001 Office of the Controller General of Defence Accounts has informed the applicant that he is one of the successful candidates in Recruitment Test held in the office of the PCDA(SC), in March, 2000. The learned counsel for Pune. opplient & now filed CP stating the has

directions of the Tribunal have not been complied with, in this regard notices were issued to the respondents on 17.7.2001 and a reply has been filed by the respondents. In the meanwhile, MA 1803/2001 has been filed by the respondents seeking further three months time to implement the directions of the Tribunal.

- Heard both the learned counsel. 2. The learned counsel for the respondents states that the respondents are required some time to implement directions of the Tribunal as they have to seek certain clarifications from various Ministries including Ministry of Defence. Keeping in view of the facts and circumstances mentioned in the MA and in the interest of justice, the respondents are accorded another six weeks time to implement the directions of the Tribunal. MA is accordingly disposed of.
- Since the MA for extension of 3. is disposed of by granting further six weeks time implement the directions of the Tribunal, we do it necessary to continue the present contempt feel proceedings against the respondents. Notices issued, the Contempt Petition, to the respondents, are In case the respondents fail to comply discharged. directions of the Tribunal before the aforesaid stipulated period, the applicant is at liberty revive the CP in accordance with law. is accordingly disposed of. No costs.

S KOWN (SHANKER RAJU) MEMBER(J)

(M.P.SINGH) MEMBER(A)

/RAO/